

## DELHI HIGH COURT BAR ASSOCIATION

SHER SHAH ROAD, NEW DELHI-110 003 TELEPHONES: 011-2338-5562, 2338-5943

Date: 20.05.2016

## PRESIDENTIAL ADDRESS ON THE EVE OF TRANSFER OF HON'BLE JUDGES OF DELHI HIGH COURT.

Hon'ble the Chief Justice & Other Hon'ble Judges of this court, Hon'ble Mr. Justice V.P. Vaish, Mr. K.K.Manan, Member - Special Committee Bar Council of Delhi, Mr. Sanjay Jain, Additional Solicitor General, Government of India, MR. Rahul Mehra, Sr. Standing Counsel of Govt. of National Capital Territory of Delhi and other standing counsels and Additional Public Prosecutors, Mr. Jatan Singh, Vice President of DHCBA, Office Bearers of other Bar Associations, Senior Advocates, Family Members of Justice V.P. Vaish and my colleagues.

I take this opportunity to put on record that the transfer policy should be properly framed so that no judge should be taken by surprise about his transfer to other court. The transfer policy should be transparent and should be adopted uniformly in consultation with the Bar. Now coming to Hon'ble Mr. Justice V.P. Vaish, I must say that he has been a cool judge and has always been a good listener before making up his mind to pass order. He always gave ample opportunity to lawyers to put forth their submissions before passing any order and at times, when a lawyer is not able to apprise the court about any legal issue raised in the case, Justice V.P. Vaish never hesitated in giving adjournment to enable the lawyer to get himself prepared on the next date of hearing.

Hon'ble Mr. Justice V.P. Vaish also encouraged young lawyers to argue the cases in the absence of their seniors and was helpful to the young lawyers apprising them about the law.

We understand that Justice V.P. Vaish will continue to give same opportunity to the lawyers of High Court of Meghalaya and will prove himself as an asset to the State of Meghalaya.

We wish him goodluck for his new destination.

President